NOTIFICATION

New Delhi, the 15th June, 2015

S.O. 1574 (E).—Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O.1111(E) dated the 8th August, 2005, issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 14, "Prevention of kidney diseases through awareness programme" by "India Renal Foundation, 60-61, A Wing, Nobles, Opp. Nehru Bridge, Ashram Road, Ahmedabad – 380009", as an eligible project or scheme for a period of three years beginning with financial year 2005-2006, which was extended further vide notification number S.O. 765(E) dated 18th March, 2009 for further period of three years beginning with financial year 2008-09 and which was further extended vide S.O. No. 875(E) dated 27.4.2011 for a period of further three years commencing from financial year 2011-12;

And whereas by notification number S.O. 875(E) dated 27.04.2011 the estimated cost was enhanced from Rs.34.02 lakh to Rs. 101.33 lakh, which includes cost of vehicle apart from the recurring expenses;

And whereas the said project or scheme is likely to extend beyond nine years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub- section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Prevention of kidney diseases through awareness programme" which is being carried out by "India Renal Foundation, 60-61, A Wing, Nobles, Opp. Nehru Bridge, Ashram Road, Ahmedabad – 380009", without any change in the approved cost of Rs. 101.33 lakh, which includes cost of vehicle apart from the recurring expenses, for further years commencing with financial year 2014-15 ie. financial year 2014-15, 2015-16 and 2016-17. Since the financial year 2014-15 has already lapsed**,** no certificate under section 35AC of the IT Act, 1961 would be issued for the financial years 2014-15.

[No. 144/2015 / F.No.V. 27015/1/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)